

Ä1

ITEM NO.11

COURT NO.1

SECTION PIL(W)

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 3727/1985

M.C.MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS.

Respondent(s)

(with appln. (s) for c/delay in filing rejoinder and directions and exemption from filing O.T. and intervention and stay and office report)

WITH

W.P.(C) No. 200/2013(Office Report)

Date : 17/01/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner(s) Mr. M.C. Mehta, in person
in WP 3727/1985

For Petitioner(s) Dr. Kailash Chand,AOR(NP)
in WP 200/2013

For Respondent(s) Mr. Ranjit Kumar, SG
(UOI) Ms. V. Mohana, Sr. Adv.

Ms. Binu Tamta, Adv.

Ms. Sadhana Sandhu, Adv.

Ms. Kiran Bhardwaj, Adv.

Mr. Sanjay Kr. Pathak, Adv.

Ms. Sushma Verma, Adv.

Mr. Raj Bahadur, AOR

Ms. Shikha Kumari, Adv.

State of Mr. Mukesh Giri, AAG

Uttarakhand Mr. Ashutosh Kr. Sharma, Adv.

Ms. Bhuvneshwari Pathak, Adv.

Ms. Shilpi Satyapriya Satyam, Adv.

For DDA Mr. Vishnu B. Saharya, Adv.

for M/s Saharya & Co.

for CPCB Mr. Vijay Panjwani, Adv.

For UPPCB Mr. pradeep Misra, Adv.

for Mr. T. Mahipal, AOR

2

State of Punjab Mr. Saurabh Ajay Gupta, Adv.

Mr. Nishant Bishnoi, Adv.

State of Rajasthan Mr. S.S. Shamsbery, AAG

Mr. Amit Sharma, Adv.

Mr. Ankit Raj, Adv.

for Mr. Milind Kumar, AOR

State of UP Mr. Vinay Garg, Adv.

Mr. Tanmay Agarwal, Adv.

Mr. Upendra Mishra, Adv.

Mr. Uday Singh, Adv.

Mr. T.N. Rama Rao, Adv.

Mr. Hitesh Kumar Sharma, Adv.

Ms. T. Veera Reddy, Adv.

for Mr. Debasis Mishra, AOR

State of Bihar Mr. Gopal Singh, Adv.

Mr. Manish Kumar, Adv.

Ms. Varsha Poddar, Adv.

State of J&K Mr. Sunil Fernandes, Adv.

Mr. Arnav Vidyarthi, Adv.

State of WB Mr. Soumitra G. Chaudhuri, Adv.

for Mr. Parijat Sinha, AOR

Mr. Mahesh Agarwal, Adv.

Mr. Ankur Saigal, Adv.

Mr. Rishabh Parikh, Adv.

for Mr. E. C. Agrawala,AOR

UPON hearing the counsel the Court made the following

O R D E R

Mr. Ranjit Kumar, learned Solicitor General of India states, that he will provide the updated details till 31.12.2016 (sought for by this Court vide its motion Bench order dated 14.01.2015), on or before 20.01.2017.

Post for further consideration on 24.01.2017.

A copy of the details be furnished to the petitioner(s) on the very date, the same are filed in this Court.

(Renuka Sadana) (Parveen Kumar)

Assistant Registrar

AR-cum-PS